

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00646/2018

Dated Wednesday the 13th day of June Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

R.Padmavathi,
No. 23/47, Thaiyappa Mudali Street,
Stanley Hospital,
Chennai 600001.Applicant

By Advocate M/s. G. Justin

Vs

1. The Union of India rep by,
The Chief Engineer,
Head Quarters,
Chennai Zone,
Island grounds,
Chennai 600009.
2. The Commander Works Engineer,
Chennai Zone,
Island Grounds,
Chennai 600009.
3. The Garrison Engineer,
Fort St. George,
Chennai 9.Respondents

By Advocate Mr. K.Rajendran

ORAL ORDER

(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))

Heard learned counsel for applicant. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the respondent to consider the applicant on compassionate ground for Group D post by passing orders on the applicant's representation dated 09.03.2018 in the 5th Look itself and thus render justice.”

2. It is submitted that applicant is the widow of late R.Ravi who was an employee of the respondent department. She made a representation on 09.03.2018 for appointment on compassionate grounds which is still pending for consideration. Learned counsel for applicant submits that the applicant would be satisfied if the 1st respondent is directed to consider the representation within a time limit to be stipulated by this Tribunal.

3. Mr. K. Rajendran takes notice for the respondents.

4. Therefore, to meet the ends of justice without going into the merits of the case, I deem it appropriate to direct the 1st respondent to consider the applicant's representation dated 09.03.2018 in accordance

with law and pass a reasoned and speaking order within a period of 16 weeks from the date of receipt of a certified copy of this order.

5. OA is disposed of with the above direction at the admission stage.

(B. Bhamathi)
Member(A)
13.06.2018

SKSI